

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF K.Y TOBACCO WORKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	K.Y TOBACCO WORKS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/06/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U16009DL2017PTC319959
5.	Address of the registered office and principal office (if any) of corporate debtor	C-42 -A/2, UGF, MAIN ROAD, KANTI NAGAR, EAST DELHI, DELHI – 110051
6.	Insolvency commencement date in respect of corporate debtor	11/06/2024, (Order received BY IRP on 20/06/2024)
7.	Estimated date of closure of insolvency resolution process	17/12/2024, being 180 th day from the receipt of CIRP order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Varun Vashisht IBBI/IPA-001/IP-P-01919/2020-2021/13141
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: R-8, South Extension, Part II, New Delhi - 110049 Email: cavarunvashisht@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: R-8, South Extension, Part II, New Delhi - 110049 Email: cirp.kytobaccoworks@gmail.com
11.	Last date for submission of claims	04/07/2024, being 14 th day from the date of receipt of CIRP order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench II has ordered the commencement of a corporate insolvency resolution process of the K.Y TOBACCO WORKS PRIVATE LIMITED on 11/06/2024.

The creditors of K.Y TOBACCO WORKS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Varun Vashisht

Varun Vashisht

IBBI/PA-001/IP-P-01919/2020-2113141

Date : 22/06/2024

Place : New Delhi